In the matter of :M/s Ind-Swift Ltd. in CP No.27/2 of 2013

Present: MS. Shalika Malhotra, Incharge Fixed Deposit Department of M/s Indo-Swift Ltd. and Mr. Pardeep Verma, Company

Secretary for Mr. Raman K. Sood, Company Secretary.

Application has been filed by Mr. Gunvantray S. Vyas and others complaining that meeting of the hardship committee constituted by the Company Law Board has not been held for the past three months though it was to be held every month. Let this Misc. Application be entered in the relevant register.

CP No.27/2 of January, 2013 was filed by M/s Ind-Swift Limited under Section 58AA of the Companies Act, 1956 read with Rule 44 of the Company Law Board Regulations, 1991 with the prayer to allow the scheme for repayment of its deposits as per the Schedule of Repayment with other prayers. The Company Law Board decided the application on 11.09.2013 vide which scheme was sanctioned on certain terms.

For the reasons stated In the order of even date in the Misc.

Application No. 27/1 of 2013 of the similar nature filed by M/s Ind-Swift

Laboratories Ltd. a hardship committee is reconstituted as under:-

- 1. Mr. Pardeep Kumar Sati, Assistant Registrar
- Mr. V.G.Nipane, Assistant Registrar office of Registrar of Companies, Punjab and Chandigarh.
- Mr. Himanshu Jain, Joint Managing Director of the company or his nominee.
- 4. Mr. Surinder Chauhan, Court Officer
- Ms. Simrat Kaur, Company Secretary

Quefue 12/

It is directed that committee will meet every calendar month on 10th of each month to consider the cases of hardship and Mr. Himanshu Jain, Joint Managing Director of the company is directed to comply with the decision of the committee within 21 days of the decision as earlier also directed in the order.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

September 23, 2016

arora

Parder ling